

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 312/TT/2022

Coram:

**Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member**

Date of Order: 02.08.2024

In the matter of:

Corrigendum to the order dated 20.1.2024 in Petition No. 312/TT/2022.

And

In the matter of:

Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for **Asset-1:** OPGW link for LILO of Lonikhand-Kalwa at Navi Mumbai Transmission Line (Central Sector), **Asset-2:** OPGW link for Vapi-Kudus (upto LILO of Kala from Vapi) Transmission Line (Central Sector), **Asset-3:** OPGW link for 220 kV Kawas-Vav and 220 kV Kawas-Navsari Transmission Line (Central Sector) and **Asset-4:** OPGW link for 220 kV Bhopal-Govindpur SLDC (MPPTCL) Transmission Line (State Sector) under "Establishment of Fibre Optic Communication System under Master Communication Plan in the Western Region."

And

In the matter of:

Power Grid Corporation of India Limited,
SAUDAMINI, Plot No-2,
Sector-29, Gurgaon-122001 (Haryana).

.....Petitioner

Versus

Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur,
Jabalpur-482008 and 10 others.

...Respondent(s)



Corrigendum order in Petition No. 312/TT/2022

CORRIGENDUM ORDER

In terms of Regulation 54, read with Regulation 66 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, para 4 of the order dated 20.1.2024 in Petition No. 312/TT/2022 shall be read as follows:

“4. The Petitioner has claimed transmission tariff in respect of Asset-1 in Petition No. 180/TT/2021 and claimed COD for the said asset as 13.5.2019 under Regulation 5(2) of the 2019 Tariff Regulations along with justification. Accordingly, the transmission tariff for Asset-1 will be considered at the time of truing up. The submissions made by the Respondents in the case of Asset-1 are also not considered in this order. The Respondents are at liberty to raise the same in Petition No.180/TT/2021. Accordingly, the tariff for Assets 2, 3, and 4 are only considered in this order.”

2. All other terms of the order dated 20.1.2024 in Petition No. 312/TT/2022 shall remain unaltered.

**sd/-
(Arun Goyal)
Member**

**sd/-
(Jishnu Barua)
Chairperson**

